

[Mr. Speaker]
join me in conveying our condolences to the bereaved families.

The house may stand in silence for a short while to express its sorrow.

(The Members then stood in silence for a short while.)

12.09 hrs.

RE: POINT OF ORDER

Mr. Speaker: Now, what is the point of order, Shri P. K. Deo?

Shri P. K. Deo (Kalahandi): The point I want to raise is this. I most respectfully bow to your ruling. At the same time I would state that sweeping remark like this from the Chair on all those persons who have tabled adjournment motions is rather very unfair, because, so far as I am concerned, I tabled only one adjournment motion referring to the latest developments and continued firing in Ladakh.

Mr. Speaker: Probably, the hon. Member says that I should give a ruling that I was very unfair.

I have received adjournment motions regarding the Chinese aggression in Ladakh and notices have been given by Shri Sivamurthi Swamy, Shri Hem Barua, Shri Prakash Vir Shastri, Shri Bagri, Shri Bade, Shri P. K. Deo, Shri Nath Pai, Shri Priya Gupta, Shri Hari Vishnu Kamath, Shri Surendranath Dwivedy, Shri Kishan Pattnayak and Shri Tridib Kumar Chaudhuri. There is another notice of an adjournment motion regarding the series of railway accidents during the last four months given notice of by Shri K. Anandan Nambiar, Shri P. Kunhan, Shrimati Renu Chakravartty, Shri S. M. Banerjee and Shri H. N. Mukerjee.

On the agenda we have some statements to be made on this subject. So, I will keep all these adjournment motions for consideration till those statements have been made and I will consider them after those statements are made.

Shri Hem Barua (Gauhati): May I submit that my adjournment motion was specifically tabled on the 27th of July and it is long after that that the Government came to the conclusion that the Government should make a statement on the situation in Ladakh. It is my very humble submission that we are very much concerned with the situation in Ladakh.

Mr. Speaker: Order, order. I am not going into the merits. I have to take the situation as it is. I find these entries on the Order Paper before us. Cannot we have this statement? How can we go back or ignore what is happening now and go back to what happened ten days back?

Shri P. K. Deo: Most respectfully, I beg to submit that if we await the statement of the Prime Minister then it will lose all its implications of censuring the Government. We will discuss the statement of the Prime Minister but there cannot be a more appropriate occasion to censure the Government than this. They have failed to preserve the integrity and honour of the country.

Mr. Speaker: If the hon. Member was so particular, he ought to have given a direct notice of censure motion, that is, if he wanted to censure. We have been rather confusing the two. I take this opportunity of taking the hon. Members into confidence on what my view is on this point. I have also loosely used that word. Adjournment motion does involve a certain amount of censure but really it is not the same as a censure motion directly. If it is carried then it is very strong disapproval of policy. There is a separate provision for censure motion. If the hon. Member was so insistent then he ought to have given that motion direct. Now that we are having that statement, I have said that I will consider them after the statement has been made. I do not know what else can be done.

Shri Tyagi (Dehra Dun): I am afraid that it is very unfair for the Chair to suggest to the Opposition to censure the Government . . . *(Interruptions.)*

Shri H. N. Mukerjee (Calcutta Central): Sir, I wish to make a submission and it is this. Umpteem times the Leaders of certain sections of the Opposition in this House have said that they desire the country to act unitedly in face of whatever is happening in the border. I take it that if there is a shred of responsibility among ourselves we should behave in a manner which would not suggest to the world outside that between the Government and the Opposition in so far as the border issue is concerned there is such a contradictory and opposing attitude that we have to censure the Government . . . (*Interruptions.*)

Shri Hem Barua rose—

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: I will like to add only one sentence. We owe to propriety as Members of Parliament that we do not act in this manner. This has happened repeatedly. At 12 every day when the House is in session such hullabaloo is there over the border question . . . (*Interruptions.*)

Shri Hari Vishnu Kamath: He should withdraw his words. Hullabaloo is an unparliamentary word.

Shri Hem Barua: Sir, on a point of order.

Mr. Speaker: At least this much I have to bring to the notice of the hon. Members of the Praja Socialist Party—all the three should not stand up simultaneously; he will excuse me. The Communist group would welcome that collective leadership is growing in PSP also. They ought to take care. If one stands up, I can call him.

Shri Hem Barua: Sir, on a point of order we have tabled this adjournment motion in the best interest of the country. We do not want this country to be divided on this issue of Chinese aggression. But at the same time, we have something very serious to say

about it and we ask the Government to give us information. But here is an hon. Member . . . (*Interruption.*)

Mr. Speaker: order, order.

Shri Hem Barua: . . . who has charged us of irresponsibility in the course of discharging our duties. (*Interruptions.*)

Mr. Speaker: Order, order. I have followed him. The point of order is one thing. But here, I may again bring to the notice the hon. Member that I have looked into the record purposely for this very objective. He has so many points of order to his credit but none of them was held to be a point of order. Instead of putting in something by way of protest or bringing in something like that, he should tell me frankly what he wants to say and if he wants to say something, I will allow him, but not in this manner.

Shri Hem Barua: I want to know whether this grave injustice . . .

Mr. Speaker: Order order. I do not think that there has been any grave injustice. This is not the opportunity. Shri H. N. Mukerjee wholly expressed his sentiment that we ought always to be united so far as unity was concerned. Only the word "hullabaloo" was objected to.

An Hon. Member: We have been charged. (*Interruption.*)

Mr. Speaker: Order, order. Nobody has been charged. I can say to hon. Members, whoever might say anything to the contrary, that every hon. Member of every group here is a very responsible person and has devotion to the country and we are convinced of it. So, the hon. Member need not doubt himself. I will pass on to the next item.

Shri Nath Pai (Rajapur): May I submit, Mr. Speaker, in all humility, that the kind of sermon to which Shri H. N. Mukerjee has given himself and to which we have been made subject, is highly objectionable. The discharging of the duty to be ridiculed

[Shri Nath Pai]

and mocked at as a Member of Parliament is a thing which the House takes objection to. (*Interruptions*).

Mr. Speaker: Order, order.

Shri Nath Pai: Sir, I conclude with one sentence. What we do here, calling the attention of the Government and the House through you, under your guidance, and calling the attention of the country, cannot be ridiculed, cannot be condemned and cannot be mocked at as he thinks it suits him, namely, as hullabaloo. We take objection to that word and we demand that it be expunged.

Shri Nambiar (Tiruchirapalli): Is it a statement or a point of order? I raise a point of order.

Mr. Speaker: Order, order. I cannot allow a point of order on a point of order. There could be no point of order on this question now. Of course, opinions can differ; one can call it hullabaloo and the others may not agree. Everybody has got a right of the freedom of speech and therefore there ought not to be so much objection to it.

Shri Surendranath Dwivedy (Kendrapara): Can the proceedings of the House be characterised as hullabaloo? (*Interruptions*.)

श्री बागड़ी (हिसार) : हल्ला-गुल्ला को आप क्यों बदनाम कर रहे हैं? हल्ला-गुल्ला में से तो आप पैदा हो रहे हैं ?

Shri U. M. Trivedi (Mandsaur): The hon. Member Shri H. N. Mukerjee has been speaking on behalf of the Communist Party of which we know and the whole House knows. The Communist Party has always been supporting the Chinese and whenever this question of Chinese aggression comes in, they always raise a cry and a hullabaloo. (*Interruptions*).

Shri Nambiar: He is talking nonsense.

Mr. Speaker: Order, order. I would ask hon. Members to resume their seats.

Shri Nambiar: The words that he has said should be expunged.

Mr. Speaker: There is nothing to be expunged.

Shri Nambiar: He says that we are supporting the Chinese. This is absurd.

Mr. Speaker: Order, order. Let us proceed to the next item.

Shri Surendranath Dwivedy: Before the House proceeds to the next item, I wish to know what happened to our notice about the power crisis.

Mr. Speaker: I have received another notice also. The Business Advisory Committee is meeting at 4 O'clock. Hon. Members want to have a discussion on certain matters. I would request you to come to my room at that moment and we will decide which of the items ought to be taken up. The Government's representative would also be there.

12.17 hrs.

PAPERS LAID ON THE TABLE

MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): I beg to re-lay on the Table a copy of the Mineral Concession (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 718 dated the 26th May, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT-/220/62.*]

LAND ACQUISITION (AMENDMENT) ORDINANCE, 1962 (No. 3 OF 1962)

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of